

1	2	3	4	
	<i>Department of Atomic Energy</i>			
79.	Atomic Energy	51,67,00,000	82,42,00,000	258,38,00,000 415,10,00,000
80.	Nuclear Power Schemes	56,53,00,000	38,00,00,000	110,04,00,000 190,00,00,000
	<i>Department of Electronics</i>			
81.	Department of Electronics	13,47,00,000	8,41,00,000	67,36,00,000 42,06,00,000
	<i>Department of Ocean Development</i>			
82.	Department of Ocean Development	4,34,00,000	48,00,000	22,21,00,000 2,37,00,000
	<i>Department of Space</i>			
83.	Department of Space	46,36,00,000	44,33,00,000	231,85,00,000 *109,53,00,000
	<i>Parliament, Secretariats of the President, Vice-President and Union Public Service Commission</i>			
84.	Lok Sabha	2,49,00,000	—	12,45,00,000 —
85.	Rajya Sabha	93,00,000	—	4,63,00,000 —
87.	Secretariat of the Vice-President	3,00,000*	—	15,00,000 —

18.04 hrs.

APPROPRIATION (NO. 2)
BILL 1988*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89.”

The motion was adopted.

SHRI B.K. GADHVI : I introduce† the Bill.

MR. SPEAKER : The Minister may now move the Bill for consideration.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 26.4.1988.

†Introduced/moved with the recommendation of the President.

SHRI B.K. GADHVI : I beg to move† :

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89 be taken into consideration.”

MR. SPEAKER : Motion moved :

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of financial year 1988-89 be taken into consideration.”

SHRI INDRAJIT GUPTA
(Basirhat) : Sir, I want to raise...

[Translation]

MR. SPEAKER : Your note has come late.

[English]

SHRI INDRAJIT GUPTA : I just want to raise an important point regarding this Appropriation Bill.

PROF. MADHU DANDAVATE
(Rajapur) : Under your residuary powers you can allow him.

[Translation]

A special favour for you.

[English]

But it is late.

SHRI INDRAJIT GUPTA : I will take only a minute.

I want to raise an important question whether it is correct or even permissible for the Parliament to pass a law in the form of an Appropriation Act authorising the Government to withdraw from the Consolidated Fund of India an amount—the amount given here in the Appropriation Bill is a sum of Rs. 2,25,658.55 crores—which is much in excess of the receipts which are accruing to that Fund, to the

Consolidated Fund of India. It is possible, is it correct ?

I have found from the papers, from the calculations that the amount which is estimated to accrue the Consolidated Fund of India in this current year is Rs. 2,20,150 crores including the Railway Receipts. If you deduct the Railway Receipts which amounts to Rs. 9,663 crores, the total receipts accruing to the Consolidated Fund are Rs. 2,10,487 crores. But the amount which has been asked for in the Appropriation Bill is Rs. 2,25,659 crores. This means that there is a gap of Rs. 15,172 crores. This Government is asking for an amount which is Rs. 15,172 crores in excess of the amount which has been deposited in the Consolidated Fund, according to the Expenditure Budget, Volume-I.

I want to raise this question for you to decide, for the House to decide whether it is permissible and proper for the Parliament to pass an Act like this, because where will this excess amount come from ? Either it can come from another heading which is called Public Account; but that money is not meant for this purpose at all. It is for a different purpose altogether.

SHRI C. MADHAV REDDI
(Adilabad) : This point was already raised last year. It is in the Rules Committee.

SHRI B.K. GADHVI : The point raised is perhaps misconceived. The receipts that we have shown are estimated ones. It is so all throughout. Whenever there is a shortfall, then we resort to other measures also...*(Interruptions)*...It is not that the actual receipts and the actual expenditure should meet. That is not the point. It is not the law that the actual expenditure and the actual receipts should meet. What we are asking this House to approve is that, allow us to draw this sum and we will manage to see that this sum will be there is the Consolidated Fund of India.

[Translation]

MR. SPEAKER : You mean to say that if there is no money how it would be spent.

† Introduced/moved with the recommendation of the President.

[*English*]

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : With great respect to the Hon. Member I may say that the Consolidated Fund of India is a continuing fund. It is not a yearly fund or a fund which is lapsable. It is a fund which is envisaged in the Constitution itself by the founding fathers of the Constitution. There are three types of funds—the Consolidated Fund of India, the Contingency Fund and the Public Account. Towards the last, the Hon. Member mentioned the Public Account. Public Account is a very important factor when the consider the overall ways and means position of the Government. In the modern budgeting concept it is always the Public Account, the Consolidated Fund and the Contingency Fund which go together in the scheme of the Constitution. Therefore the Public Account is always available for helping the ways and means position of the Government of India. It has been always so. Even the State Governments do like that.

SHRI INDRAJIT GUPTA : The Contingency Fund is what it says it is. It is a fund for the contingency. It is a fund which can be used only in the case of some emergency.

SHRI C. MADHAV REDDI : It is already before the Rules Committee.

MR. SPEAKER : This has been going on like this. This is not the first time.

PROF. MADHU DANDEVATE : Last time we gave it in writing

SHRI INDRAJIT GUPTA : But it is my first time anyway.

SHRI C. MADHAV REDDI : Last year I raised it.

SHRI INDRAJIT GUPTA : The Public Fund cannot be used for this purpose. It is used for paying the depositors...

MR. SPEAKER : This has been going on like this.

The question is ;

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration.”

The motion was adopted.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

The question is :

“That Clauses 2 to 4 and the Schedule stand part of the Bill.

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill.

MR. SPEAKER : The question is :

“That clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B.K. GADHVI : Sir, I beg to move :

“That the Bill be passed.”

MR. SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

18.10 hrs.

JOINT COMMITTEE TO ENQUIRE
INTO BOFORS' CONTRACT

Report

[*English*]

MR. SPEAKER : Now Shri Shankaranand...

PROF. MADHU DANDEVATE (Rajapur) : Sir, before he presents the report I am on a point of order.